

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
BENCH 'I-1', NEW DELHI**

**BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER
AND SH. K. NARASIMHA CHARY, JUDICIAL MEMBER**

(THROUGH VIDEO CONFERENCING)

Sl. No(s)	ITA No(s)	Assessment Year(s)	Appeal(s) by	
			Appellant	Respondent
1.	ITA No.1477/Del/2008	2003-04	Spryance (India) Pvt. Ltd., B-4, Sagar Towers Janakpuri, District Centre New Delhi - 110058 (PAN : AAGCS 9759 K)	DCIT Circle – 9(1), New Delhi
2.	ITA No. 683/Del/2009	2004-05	-do-	ITO Ward-9(2), New Delhi
3.	ITA No.923/Del/2009	2004-05	ACIT Circle-9(1), New delhi - 110002	Spryance (India) Pvt. Ltd.
4.	ITA No.1657/Del/2010	2005-06	Spryance (India) Pvt. Ltd.	ACIT Circle-9(1), New delhi - 110002
5.	ITA No. 690/Del/2011	2003-04	DCIT Circle – 9(1), New Delhi	Spryance (India) Pvt. Ltd.
6.	ITA No.1817/Del/2011	2004-05	-do-	-do-

Assessee by	Shri Ankit Sahni, Adv
Revenue by	Shri Surender Pal, CIT-DR

Date of hearing:	14/01/2021
Date of Pronouncement:	14/01/2021

ORDER**PER BENCH :**

The above appeals by the assessee and Revenue are preferred against the order of the Commissioner of Income Tax (Appeals)-XX, New Delhi dated 31.01.2008 pertaining to A.Y. 2003-04, 31.12.2008 pertaining to A.Y. 2004-05, 29.01.2010 pertaining to A.Y. 2005-06, 29.11.2010 pertaining to A.Y. 2003-04 & 28.02.2011 pertaining to A.Y. 2004-05.

2. Before us, assessee has moved an application dated 14th Jan 2021 wherein the assessee has stated that it has opted for Vivad Se Vishwas (VSV) 2020 and has filed the declaration (Form-1) and undertaking (Form-2) Scheme and Designated Authority is yet to issue certificate in Form-3.

3. After considering the request made by the assessee, we dismiss the appeals of assessee as withdrawn subject to a caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeals and the Tribunal shall consider such application appropriately as per law. With these directions, **the appeals of the assessee as well as Revenue are dismissed as withdrawn.**

4. In the result, appeals of the assessee as well as Revenue are dismissed.

Order pronounced in the open court on 14.01.2021, immediately after conclusion of the hearing of the matter in virtual mode.

Sd/-

**(K. NARASIMHA CHARY)
JUDICIAL MEMBER**

Sd/-

**(ANIL CHATURVEDI)
ACCOUNTANT MEMBER**

Date:- 14.01.2021

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1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI